

Cross Border Power Transmission Company Limited

CIN : U40102DL2006PLC156738

March 14, 2017

The Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building
36, Janpath
New Delhi – 110 001

Sub: Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2017 dated 16th February 2017

Dear Sir,

This is in reference to the Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2017 issued by the Hon'ble Commission on 16th February, 2017 inviting comments / observations.

Our observation on the draft regulation is as under:

Article 15 of "Implementation of Cross Border Transmission Link" of Draft Regulation which envisages that CTU shall be responsible for implementation of Cross Border Transmission link between the pooling station within India till the Indian border.

In this regard, we would like to submit that in case of First High Capacity Indo- Nepal Cross Border 400 kV D/C Muzaffarpur (India) – Dhalkebar (Nepal) transmission line, the India portion has been successfully implemented by a Joint Venture namely, 'Cross Border Power Transmission Company Ltd' (CPTC) which was identified as the developer of the line by Government of India. CPTC is a JV Company of POWERGRID (26%), SJVN Ltd (26%), IL&FS Energy Development Company Limited (38%) & Nepal Electricity Authority, Nepal (10%) for which Transmission License was granted by the Hon'ble Commission on 1st Dec, 2010. The line was commissioned in February 2016 within the schedule period of 24 months from the date of award of work. The Nepal portion of the line was implemented by a Joint Venture Company of POWERGRID (26%), Nepal Electricity Authority, Nepal (26%), IL&FS Energy Development Company Limited (10%) and HIDCL, Nepal (14%). The Transmission link was jointly inaugurated by Prime Ministers of India and Nepal.

Sequel to the commissioning of the first Indo – Nepal Cross Border Transmission Line, in the Indo – Nepal Joint Steering Committee (JSC) meeting held in June 2016, it was decided to carry forward implementation of the second Indo – Nepal transmission line also through companies having cross – country holdings. The matter of implementation of the second line was again discussed during the Joint Steering Committee held in February 2017 wherein the India delegation headed by the Secretary, Ministry of Power, suggested replicating the methodology followed for the first line.

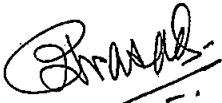
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Considering above, it is requested that the Article 15 be modified and the implementation of cross border line from the pooling station in India to the Cross Border may be built by CTU or alternatively Government of India nominated Company. The suggested modification to the Article 15 is enclosed at **Annexure 1**.

Thanking you,

Yours faithfully,



(P N Prasad)
Chief Executive Officer
Cross Border Power Transmission Company Limited

Encl: As above

Annexure 1

Suggested Modification in Article 15.(2) in Draft Central Electricity Regulatory Commission

(Cross Border Trade of Electricity) Regulations, 2017 dated 16th February, 2017

Article Ref No 15. "Implementation of Cross Border Transmission Link"		
	Existing Provision	Proposed Amendment
Sub Clause (2)	The CTU shall be responsible for the implementation of Cross Border Transmission link between the pooling station within India till the Indian border. Beyond the Indian border the responsibility of the implementation shall be that of the Applicant(s) or the TPA of the neighbouring country.	The CTU / <i>Government of India nominated company</i> shall be responsible for the implementation of Cross Border Transmission link between the pooling station within India till the Indian border. Beyond the Indian border the responsibility of the implementation shall be that of the Applicant(s) or the TPA of the neighbouring country.